

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO.191 of 1987.

Pooran Singh } ... Applicant.

Versus

Superintendent Postal Stores Forms &
Seals, Aligarh and others. ... Respondents.

Hon'ble D.S.Misra-AM

Hon'ble G.S.Sharma-JM

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1985 the applicant, who is working as a carpenter Postal Stores Forms and Seals, Aligarh, has prayed for issue of a direction to the respondents to grant the petitioner well graded pay of the carpenter as per pay scale of a carpenter announced by the 4th Central Pay Commission. In his application, the applicant has stated that he had made representations to the Director General Posts New Delhi on various dates ending 6.12.1972. According to his own statement, the report of the Central Pay Commission was published in the month of June, 86 and was implemented in the month of October, 86. The applicant appears to have made this application without making representations to the immediate higher authorities after the implementation of the new scale of pay recommended by the 4th Central Pay Commission. From the above, it is evident

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that the applicant has failed to avail of the departmental remedy available to him under the relevant service rules. We accordingly hold that the application is premature and is not fit for admission under Section 20 of the A.T.Act.

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The application is ~~is~~ rejected summarily as premature.

Bhawna 10/4/87 *Zaharie* 10/4/87
A.M. J.M.

Dt. 10.4.1987
JS.